

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB) 616(ND) 2017

PRESENT: MS. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
13.07.2018**

NAME OF THE COMPANY: Kriti Paul Gera Vs. Devang Holdings Pvt. Ltd.
SECTION OF THE COMPANIES ACT:9 of IBC 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Mr. Ashok Juneja, Petitioner in person.

ORDER

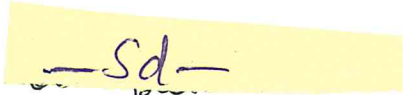
Resolution of the COC has been filed for withdrawal of the CIR process. As per the report of IRP, pursuant to the announcement made in the Business Standard dated 13th May, 2018, no claim was received by him. In view of the same, the only claimant was the Operational Creditor at whose instance the CIR was initiated. The first meeting was held on 8th June, 2018 and a settlement was arrived at between the Corporate Debtor and the Operational Creditor. This application has now been filed under Section 12(A) for terminating the CIR proceedings. The COC which comprised of only one claimant has taken the decision (i.e. decision taken by 100% member of the COC). This application is duly supported by the affidavit of the claimant as well as that of the RP. In view of the entire settlement having taken place and the 100% decision of the COC, the proceedings for a Corporate Insolvency Resolution does not survive and are being terminated under the provisions of Section 12 A of the Code.

The RP is discharged from the responsibilities in this case as the matter has been fully resolved.

(Sapna)

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Nothing further survives. File be consigned to the Record Room.


(Ina Malhotra)
(Member (J))